

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 043/00067/2019

Date of Decision: 02.04.2019

**THE HON'BLE MRS. MANJULA DAS, JUDICIAL MEMBER  
THE HON'BLE MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER**

1. A. Mahendra Kumar  
5420030, Junior Teacher  
40 AR, C/O 99 APO
2. Bitan Deb  
5420031, Junior Teacher  
21 AR, C/O 99 APO

**.....Applicants**

**By Advocates:** Mr. P. K. Roy, Mr. S. K. Chakraborty  
Mrs. A. Chakraborty & Ms. M. Dutta

**-Versus-**

1. The Union of India  
Represented by the Secretary  
Ministry of home Affairs  
North Block, New Delhi – 110001
2. The Director General of  
Assam Rifles Shillong  
Meghalaya – 793011
3. The Commandant  
3 (NH) BN Assam Rifles  
C/O 99 APO  
PIN 932003

**.....Respondents**

**By Advocate:** None

**ORDER (ORAL)****MANJULA DAS, JUDICIAL MEMBER:**

As the reliefs sought for by the applicants under the same respondents are common, hence prayer to move the instant application jointly in a single application under Section 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987 is allowed.

2. By this O.A. applicants make a prayer for a direction upon the respondents to consider and grant promotion to them from the post of junior teacher to the post of senior teacher in the Assam Rifles School w.e.f. date of their eligibility.
3. At the outset of the moving of the application, Mr. P. K. Roy, learned counsel for the applicants pray liberty to file a comprehensive representation before the appropriate authority.
4. By accepting the prayer made by the learned counsel for the applicants as well as without going into the merit of the case and without issuing notice to the respondents we direct the applicants to make a comprehensive representation ventilating their grievances before the respondent No. 2 i.e. the Director General of Assam Rifles, Shillong within a period of one month from the date of receipt copy of this order. On receipt of such representation, the respondent No. 2 shall consider and dispose of the same and pass a reasoned and speaking order within a period of three months thereafter.

5. It is made clear that whatever decision to be arrived by the respondent No. 2 shall be communicated to the applicants forthwith.

6. With the above direction, O.A. stands disposed of accordingly at the admission stage. No order as to costs.

**(N. NEIHSIAL)**  
**MEMBER (A)**

**(MANJULA DAS)**  
**MEMBER (J)**

**BD**